BEFORE THE NATIONAL COMPANY LAW TRIBUNAL AT MUMBAI BENCH COMPANY SCHEME PETITION NO.423OF 2017 CONNECTED WITH TRANSFER COMPANY SCHEME APPLICATION NO. 41 OF 2017

In the matter of the Companies Act, 1956 and the Companies Act, 2013, as applicable;

AND

In the matter of Sections 391 to 394 of the Companies Act, 1956 read with Sections 230 to 232 of the Companies Act, 2013; AND

In the matter of the Scheme of Amalgamation of Oriental Aromatics Limited (the Transferor Company) with

Camphor and Allied Products Limited (the Transferee Company) and their respective shareholders and

Camphor and Allied Products Limited) incorporated and registered under the) Companies Act, 1956, having its) registered office at Jehangir Building,) 133, Mahatma Gandhi Road, Fort,) Mumbai 400001, Maharashtra.

)... Petitioner / Transferee Company

Called for admission:

Mr. Sanjay Udeshi - Advocate a/w Mr. Darshan Ashar and Mr. Akshay Udeshi i/b

creditors.

Sanjay Udeshi & Co., Advocates for the Petitioner Company.

Coram: B.S.V. Prakashkumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

Date: 5th July, 2017

MINUTES OF ORDER

- 1. Petition admitted.
- 2. Petition fixed for hearing and final disposal on day of 3rd August, 2017.
- 3. Learned Counsel for the Petitioner Company submits that in pursuance of the Order dated 16th February, 2017 passed by this Tribunal in Transfer Company Scheme Application No. 41 of 2017, the meeting of Equity Shareholders was convened and held on Monday, 10th day of April, 2017 at 11:00 am at Babasaheb Dahanukar Sabhagriha, Maharashtra Chamber of Commerce, Industry & Agriculture (MACCIA), Oricon House, 6th Floor, 12 K, Dubhash Marg, Kala Ghoda, Fort, Mumbai - 400 001 for the purpose of considering, and if thought fit, approving, with or without modification(s), the proposed Scheme of Amalgamation of Oriental Aromatics Limited (Transferor Company) with Camphor and Allied Products Limited (Transferee Company) and their respective shareholders and creditors. In the said meeting the Scheme was approved without any modification(s) by requisite majority representing three fourth in value and majority in number of the equity shareholders present at the meeting. The Chairman appointed for the said meeting has filed his report as to the result of the meeting along with the affidavit verifying the said report with Tribunal on 28th April, 2017 which is annexed as Exhibit "G" to the Company Scheme Petition.
- 4. The Counsel for the Petitioner further submits that as directed by this Tribunal notices have been served upon all the Regulatory Authorities namely, concerned Income Tax Authorities, Central Government through Regional Director, Registrar of Companies, Mumbai, Securities and Exchange Board of India, BSE Limited. Notices have also been served upon Secured and Unsecured Creditors of the Petitioner Company. No

representation has been received by the Petitioner Company from any Regulatory Authority nor from the Secured and Unsecured Creditors. The requisite information called for by the office of Regional Director has been submitted by the Petitioner Company and no further information has been sought for.

- 5. At least not less than 10 days before the date fixed for hearing, Petitioner Company to publish the notice of hearing of Petition in two local newspapers, viz. "Indian Express" in English Language, having circulation in Mumbai and Vadodara and the translation thereof in "Navshakti" in Marathi Language, having circulation in Mumbai.
- The Petitioner Company to file affidavit of service in the Registry proving publication of the notice of hearing of Petition in newspaper.

Sd/-B.S.V. Prakashkumar, Member (Judicial)

Sd/-V. Nallasenapathy, Member (Technical)